

National Company Law Tribunal

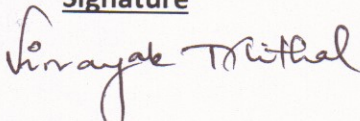
Allahabad Bench

CP NO.10/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2017

NAME OF THE COMPANY: Juggilal Kamlapat Jute Mills Ltd.

SECTION OF THE COMPANIES ACT: U/S Rule 6 of Insolvency and Bankruptcy code rule 2016

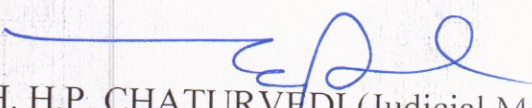
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	VINAYAK MITHAL	ADVOCATE	APPLICANT	
2.				

Order dated 16.02.2017

CP No.10/ALD/2017 juggilal Kamlapat Jute Mills Ltd.

Mr. Vinayak Mithal represents the operational creditor/applicant. The Registry of this Tribunal has pointed out some procedural defects to be rectified by the applicant before registration of the present application and for passing appropriate order on admission or rejection of the interim resolution proposed made before this Tribunal.

The Counsel for applicant seeks time to rectify the procedural defects as well as to receive appropriate instruction from the applicant this Tribunal would like to know about the stage of proceeding before the BIFR when the proceedings stood abated by virtue of coming into effect of insolvency code. Moreover a perusal of the document annexed with the present application goes to show that the debt due for payment was defaulted in year 2004. Therefore it is expedient on the part of applicant to clarify such debts/claim is not barred by law of limitation and whether any recovery proceedings were earlier initiated by the applicant before a Competent Court of Law or the same were deferred/stayed by virtue of provision of the Sick Companies Rehabilitation Act. During the period of pendency of company's reference before the BIFR. The matter is listed for removal of objection and procedural defects on 28.02.2017.

  
SH. H.P. CHATURVEDI (Judicial Member)